

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

**EXECUTION APPLICATION NO. 05/2021 (WZ)
IN
ORIGINAL APPLICATION NO. 94/2019 (WZ)**

IN THE MATTER OF:

DEEPAK RAMBHAU GAWANDE

APPLICANT

VERSUS

**THE COMMISSIONER, AKOLA
MUNICIPAL CORPORATION &
ORS.**

RESPONDENT(S)

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(Bharat K.Sharma)
Scientist 'E'

CPCB, Regional Directorate – Pune

Date: 28th October, 2021

Place: Pune

Central Pollution Control Board
Urban Pollution Control - I Division
Parivesh Bhawan, East Arjun Nagar, Delhi - 110032

Report in compliance with Hon'ble NGT Order dated 15.07.2021 in the matter of EA No. 05 of 2021 (WZ) in OA No. 94 of 2019 (WZ) titled as Deepak Rambhau Gawande Vs the Commissioner, Akola Municipal Corporation & Ors.

1.0 Background:

Hon'ble NGT vide Order dated 15.07.2021 (**Annexure A**) in the above stated matter passed following directions :

"5. We also direct all the DMs to ascertain compliance status from the concerned local bodies and other authorities on monthly basis. They may also coordinate with the local police on the subject of traffic jams and sound systems being as per noise norms. Meanwhile, PCBs and Municipal authorities may also ensure compliance as per directions of the Tribunal and the Guidelines circulated by CPCB. CPCB may obtain information from all the State PCBs/PCCs about the status of compliance of its guidelines as on 31.08.2021 and furnish a consolidated report before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."

In compliance with the above Order, all the State Pollution Control Boards/Pollution Control Committees were requested vide letter dated 19.08.2021 (**Annexure B**) to take necessary action at their end and send status of compliance as on 31.08.2021 to CPCB before 15.09.2021. SPCBs / PCCs were requested to send the information in prescribed format as circulated earlier by CPCB in the matter of Hon'ble NGT O.A. No. 400/2017, Westend Green Farms Society v. UOI & Ors. Follow-up communications were made from the CPCB Head Office and Regional Offices also from time to time.

2.0 Information provided by SPCBs/PCCs

Although, no. of communications were sent to SPCBs & PCCs from CPCB Head Office and Regional Offices, but most of the SPCBs & PCCs have not submitted the Status Report to CPCB in compliance with Hon'ble NGT Order dated 15.07.2021.

So far , a total of 07 no. of SPCBs/PCCs have sent the Status Report/Response to CPCB. Among them, 05 no. of SPCBs & PCCs of the States namely Himachal Pradesh, Jammu & Kashmir, Madhya Pradesh, Maharashtra and Tripura have provided Status Report in prescribed format. DPCC communicated some information in context of name, types of hotels/restaurants having CTEs and CTOs, but not in prescribed format. Sikkim SPCB has communicated the changes made by them in their CTE and CTO conditions only, but no information in prescribed format is provided.

The status of type of information submitted by the SPCBs/PCCs is as under:

Response received from SPCBs/PCCs	Information received from SPCBs/PCCs in prescribed format	Information/Response received from SPCBs/PCCs, but not as per prescribed format	Request received from SPCBs/PCCs seeking more time
7 States	5 States	1 State	-
1. Delhi, 2. Himachal Pradesh, 3. Jammu & Kashmir, 4. Madhya Pradesh, 5. Maharashtra 6. Sikkim and 7. Tripura	1. Himachal Pradesh, 2. Jammu & Kashmir, 3. Madhya Pradesh, 4. Maharashtra 5. Tripura	1. Delhi	-

The Status Report as on 31.08.2021 regarding Mechanism/Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc. are compiled issue-wise and presented below.

2.1 Basic Information

Sl. No.	SPCBs/PCCs of State/UT	No. of Units							Is there any Mechanism/Guidelines/Mitigation measures?	
		Restaurants	Hotels	Motels	Banquets	Marriage Hall	Other such type of units	Total no. of Units		
		2							3	
									Yes (Y)	No (N)
1.	Himachal Pradesh	83	4394	00	08	18	4503	Yes		
2.	Jammu & Kashmir	101	1897	00	327	22	10	2421 (including 61 under establishment)	No information	
		<i>Remarks: Total No. is mismatched</i>								
3.	Madhya Pradesh	77	523	35	5	355	1	996	SPCB has widely published and circulated CPCB Guidelines in news papers and communicated to all local bodies.	
4.	Maharashtra	638	2793	97	125	996	98	4747	Yes. Most of the aspects covered under consent management. Board has also issued Circular for implementation of CPCB Guidelines.	
5.	Tripura	05	43			07	0	55	Yes (Copy provided)	

2.2 Consents/Clearances/Control Options

Sl. No.	State/UT	No. of Units	Consent to establish (CTE (No.))			Consent to operate (CTO (No.))			Permission in accordance with provisions of Noise Rules			Permission for Ground Water Extraction, if required			Building Plan Approval			Fire Safety Certificate/NOC		
			4(i)			4(ii)			4(iii)			4(iv)			4(v)			4(vi)		
			Y	N	P/A*	Y	N	P/A	Y	N	P/A	Y	N	P/A	Y	N	P/A	Y	N	P/A
1.	Himachal Pradesh	4503	19	18	0	38	43	22	60	No such permission is granted by the State Board. The units/hotels obtain permission for use of DJ/Sound Systems from District Administration as and when required.	Permission is granted by Ground Water Authority.	Permission is granted by Dept. of Town & Country Planning.	Permission is granted by HP Fire Services Department.							
2.	Jammu & Kashmir	2421	46	15	0	1227	1046	87	-	-	-	-	-	-	-	-	-	-		
3.	Madhya Pradesh	996	624	80	49	666	176	5	236	77	0	0	43	0	644	99	0	85	52	0
4.	Maharashtra	4747	784	3963	0	734	4013	0	784	3963	-	98	221	49	2155	65	0	1871	65	280
5.	Tripura	55	55	-	Other than existing 55 no's of units,	55	-	-	State Government has designated	Permission from Central Ground Water Authority	55 - Concerned ULBs are approving the	55 - Department of Fire & Emergency								

				<p>some other units have been identified by SPCB and directed to obtain Consent to comply with the environmental norms.</p>			<p>the Divisional Police Officer (SDPO) Authority to enforce noise Rules. Permission from appropriate Authority shall have to be obtained using loudspeakers whenever necessary. Moreover, use of sound limiters by the sellers, users and manufactures of audio system and public address system is mandatory in the State.</p>	<p>Subs is mandatory for extraction of ground water for industrial / commercial purpose. As per the Notification issued by SPCB, any small/medium industries/ units using/extracting ground water more than 10 KLD for commercial purpose require to obtain NOC from CGWA.</p>		<p>building plans for such establishment.</p>	<p>Services, Government of Tripura is the issuing Authority for the NOC in this regard. TSPCB has also requested the Department of Fire Service for compliance of the direction of the Hon'ble NGT.</p>
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* P/A: Planned/Approved

		king Water & S anitation, PW D. Few Hotels are using grou nd water after obtaining per mission from C entral Ground Water Authorit y.		install STPs/ ETPs.	is reports, the defa ulting units are as ext.. ked to comply wit Rain water har h the environment vesting system al norms. Failure t is being adopt o complying with the standards, sho rned hotels/r w cause notice is b estaurants and eing issued. marriage halls.		isting utly ava nits for ilable i adopti n Aga ng rainrtala ci water hty. No arvesti sewag ng syste netw em. ork is availa ble in other ULBs.		elopmen t Depart ment, Go vt. of Tri pura for setting u p of sew age netw ork.		
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** MS: Municipal Water Supply, # BW/GW: Bore Well/Ground Water, ## PS: Private Supplier, \$ C: Complying, \$\$ NC: Non-Complying

2.4 Air Pollution Control

Sl. No.	State/UT	No. of Units	Kitchen with proper ducting arrangements			Main fuel for Kitchen/Heating/Ovens (LPG/PNG/CNG etc.)			Tandoors - Fuel used/Heating (Coal/Petcoke/LPG/PNG/etc.)			DG Set Operation - Main fuel			DG Sets - Proper Stack Height		
			Y	N	^N/K	LPG	PNG/CNG	^N/K	Coal	CNG/PNG	No Tandoors	Diesel	CNG/LPG	^N/O	Y	N	P/A
1.	Himachal Pradesh	4503	3190	0	548	2229	0	229	785	0	1078	534	0	0	534	0	0
2.	Jammu & Kashmir	2421	1279	221	860	1500	-	589	344	-	1580	1303	-	-	1227	76	NA
3.	Madhya Pradesh	996	753	124	53	827	57	35	597	111	42	404	0	44	404	0	82
4.	Maharashtra	4747	3041	1203	0	3121	871	252	964	898	2238	1266	32	183	1459	16	6
5.	Tripura	55	11	-	-	LPG/PNG are being used as fuel in all the units for cooking purposes.			LPG/PNG and Electric based ovens.			23 Nos. units are using DG sets with acoustic system. Other establishments have their own facilities of power inverter/UPS.			Yes.	-	-

^N/K: No Kitchen, ^^ N/O: Non-operational

2.5 Solid Waste Management

Sl. No.	State/UT	No. of Units	Proper storage & segregation facility within unit			Provision of composting facility			Units having engagement with local body for collection / processing of waste		
			7(i)			7(ii)			7(iii)		
			Y	N	P/A	Y	N	P/A	Y	N	P/A
1.	Himachal Pradesh	4503	2284	0	171	1316	321	135	1394	308	84
2.	Jammu & Kashmir	2421	1346	1648	-	63	1711	-	2022	372	-
3.	Madhya Pradesh	996	719	43	2	317	291	2	8124	12	11
4.	Maharashtra	4747	3230	1005	3	1202	3033	3	3272	930	36
5.	Tripura	55	55	-	-	ULBs are collecting the solid wastes on regular basis and disposed off in the respective solid waste processing plants of concerned ULBs for composting of bio degradable solid wastes.			For collection/processing of the wastes, ULBs are being involved.		

2.6 Noise pollution control

Sl. No.	State/UT	No. of Units	Permission from Authorities as per provisions of Noise Pollution (R & C) Rules, 2000	D.G. sets - compliance with stipulated standards.			Complaints received from local people				
				8(ii)	8(iii)		No. addressed				
1	2	3	4	5	6	7	8	9	10		
			Y	N	P/A	Y	N	N/A	Y	N	No. addressed
1.	Himachal Pradesh	4503	All the units with DG sets have provided acoustic enclosures. Moreover, the units take permission from District Administration for the use of DJ/Sound Systems in case of functions etc.			366	0	6	0	0	0
2.	Jammu & Kashmir	2421	-	-	-	1227	76	NA	1	-	1
3.	Madhya Pradesh	996	197	84	0	404	0	80	1	0	0
4.	Maharashtra	4747	935	2087	0	1298	0	0	2	0	0
5.	Tripura	55	State Government has designated the Sub Divisional Police Officer (SDPO) as Authority to enforce noise Rules. Permission from appropriate Authority shall have to be obtained for using loud speaker whenever necessary. Moreover, use of sound limiters by the sellers, users and manufactures of audio system and public address system is mandatory in the State.			Yes	-	-	Nil	-	-

2.7 Parking & Other Issues

Sl. No.	State/UT	No. of Units	Parking Provisions- Own/Contracted/On-road parking nuisance.			Units having adequate parking facilities (Self/common)		
			9(i)			9(ii)		
			Own Parking	Contracted	On Road Parking	Y	N	P/A
1.	Himachal Pradesh	4503	732	44	426	694	105	120
2.	Jammu & Kashmir	2421	1238	246	910	985	564	-
3.	Madhya Pradesh	996	660	58	140	563	132	16
4.	Maharashtra	4747	1047	75	1779	1249	1595	0
5.	Tripura	55	10	45	The remaining units are using the parking facility on sharing basis. SPCB requested the transport Department for compliance of the directions of Hon'ble NGT.	10	45	The remaining units are using the parking facility on sharing basis. SPCB requested the transport Department for compliance of the directions of Hon'ble NGT.

3.0 Analysis of data

A total of 07 no. of SPCBs/PCCs communicated the Status Report/Response to CPCB. Among them, 05 SPCBs/PCCs have submitted information in prescribed format. After going through the information received as on date, it is observed that, Maharashtra has maximum no. Restaurants/Hotels/Motels/Banquets etc. Himachal Pradesh and excluding Jammu & Kashmir, 04 other SPCBs & PCCs have either Mechanism/Guidelines for control of pollution and enforcement of environmental norms in marriage halls, banquet halls, party venues etc. or they have adapted CPCB Guidelines.

As per data submitted by SPCBs & PCCs, nos. of such kind of establishments having CTE and CTO are maximum in Himachal Pradesh, but in terms of percentage, units having CTE & CTO are highest in Tripura followed by Madhya Pradesh in context of CTE and Himachal Pradesh CTO respectively.

Status of use of water

Most of the establishments of the States - Himachal Pradesh, Jammu & Kashmir and Tripura are using mainly Municipal Water Supply. On the other hand, in Madhya Pradesh maximum units are using Bore Well/Ground Water as main water source. In case of Maharashtra, Municipal Supply Water as well as Bore Well/Ground Water both are used as water sources. For adaptation of Rain Water Harvesting Systems, it is found that, in the State of Himachal Pradesh, more no. of units have such facilities. However, the data received in this regard from other SPCBs & PCCs are not satisfactory.

Status of ETPs and its Compliance Status

It is found that, in all the States, no. of units having ETPs are not high. Though, the units having the ETPs are meeting the compliance.

Kitchen with proper arrangements

In terms of percentage of units having Kitchen with ducting arrangements, the order will be as follows: Madhya Pradesh (75.60%) > Himachal Pradesh (70.84%) > Maharashtra

(64.06) > Jammu & Kashmir (52.82%) > Tripura (20%). In all the States, use of CNG is observed very minimum.

But, as found earlier in the matter of Hon'ble NGT O.A. No. 400/2017, titled as Westend Green Farms Society v. UOI & Ors. ; that, most of the States are using coal for Tandoors which need to be taken care by the respective States.

Use of Genset

No. of units in the States are using diesel based genset and among them, most of the Gensets have proper stack height.

Solid waste management facility

As per submission of the States, it is to found that, all the units in Tripura have solid waste management facility. Remaining States have moderate no. of units having solid waste management as well as composting facility.

Noise control

It is observed that, in Himachal Pradesh all the units with DG sets have provided acoustic enclosures. Moreover, the units take permission from District Administration for the use of DJ/Sound Systems in case of functions etc. No information in context of noise control has been received from Jammu and Kashmir.

Parking facility

Among the 05 States, Madhya Pradesh has comparatively higher no. of establishments having own parking area as well as adequate parking facilities.

4.0 Conclusion/Remarks

Though a no. of communications with SPCBs & PCCs were made by CPCB Head Office and Regional Offices but most of the SPCBs & PCCs could not gear up in the matter of Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc. and could not submit the Status Report to CPCB in compliance with Hon'ble NGT Order dated 15.07.2021. Hence, it is difficult to interpret the status of the enforcement of the Environment Norms for such type of establishment for entire country. However, after reviewing the data received from above 05 no. SPCBs & PCCs, following recommendations have been made:

- All the States/UTs should take up the matter of Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc. on priority. Nos. of such units are growing day by day. If activities of such establishments contributing pollution remain unaccountable, then it will create serious problem for environment and tackling of the same will become more difficult day by day.
- In view of above, all SPCBs and PCCs should have/develop proper Mechanism/Guidelines for the same.

Besides, as recommended earlier in the matter of Hon'ble NGT O.A. No. 400/2017, titled as Westend Green Farms Society v. UOI & Ors. all such establishments must follow the following:

- ETP must immediately be installed at all big units which are not connected with sewer system and should meet compliance. Rainwater harvesting systems be widely adapted for sustainable use of water.
- All the units having kitchen, should have proper ducting arrangement for channelizing the fumes. The units using DG sets must have the proper stack height and acoustic enclosures.
- In case of the units having kitchen facility, installation of composting facility should obviously get priority for proper management of the solid waste and fruitful use of resources so that manure or energy may be obtained and utilized suitably.

- As per provisions of the Noise Pollution (Regulation & Control) Rules, 2000, permission needs to be obtained by the units from concerned Authorities. SPCBs/PCCs should follow-up to keep the information with them also as to strengthen control of noise pollution at/from the units.
- It is also observed that, huge nos. of units have not adequate space for parking of vehicles and even most of them do not possess own parking facilities. The existing units should find out the alternate facility and same be made mandatory for new units.
- Once again, all SPCBs/PCCs are requested to expedite the matter of development of such Mechanism/Guidelines and update the information as per prescribed format.

Item No. 03

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Execution Application No. 05/2021(WZ)
In
Original Application No. 94/2019(WZ)

Deepak Rambhau Gawande

Applicant

Versus

The Commissioner, Akola Municipal
Corporation & Ors.

Respondent(s)

Date of hearing: 15.07.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant: Mr. Deepak M. Gupte, Advocate in E.A. No. 05/2021(WZ)

ORDER

1. This application seeks execution of order of this Tribunal dated 23.07.2020 in *O.A. No. 94/2019* disposing of the application in terms of order in another matter - dated 23.07.2020 in *O.A. No. 400/2017, Westend Green Farms Society v. UOI & Ors.* By the said order, the Tribunal considered the issue of remedial action against violation of environmental norms by the restaurants/hotels /motels/banquets - solid waste management, discharge of effluents, illegal ground water extraction, ground water contamination, emission by illegally operating diesel generators, absence of statutory consents under the Water (Prevention and Control of Pollution) Act, 1974 ('Water Act'), the Air (Prevention and Control of Pollution) Act, 1981 ('Air Act') and violation of conditions of consents where such consents are granted by the restaurants/hotels

/motels/banquets. The Tribunal in light of the earlier directions sought framing of the guidelines issued by the CPCB for compliance of environmental norms. Accordingly, CPCB circulated its guidelines to all the States/UTs on 19.03.2020 which were directed to be followed in all the States/UTs. CPCB was to file compliance status and give a report for further consideration.

2. Accordingly, CPCB filed a consolidated report about the status of compliance dated 02.02.2021 which was considered by the Tribunal vide order dated 04.02.2021 in O.A. No. 400/2017 and following directions were issued:-

“8. In view of above, the recommendations in the report of the CPCB need to be duly implemented by all the States/UTs by adopting the guidelines for control of pollution in marriage halls, banquet halls, party venues etc. along with consent management system, as already directed. Further, as recommended by the CPCB in the above report, ETPs needs to be installed by all the big units, not connected to the sewer lines, apart from ensuring compliance of rain water harvesting systems, adequate safeguards in operating the kitchen need to be adopted, composting facilities, control of noise levels and providing parking space. Without such safeguards, no consent should be given or renewed even in respect of the establishments already setup. This may be strictly ensured by the State PCBs/PCCs and further overseen by the CPCB by laying down a compensation regime against the violating establishments as well as for erring State PCBs/PCCs. As already directed in the order dated 20.12.2019¹ quoted above that the consent conditions must require the owner/manager of establishment informing the organizer/user in writing in advance about the conditions applicable for ensuring compliance. Conduct of functions must not disturb other citizens right to peaceful and clean environment. Information as to any particular establishment has been given consent and is compliant or not should be placed on the website of the PCB/PCC as well as the establishment concerned for information of the concerned public. Placing such information in public domain will be one of the conditions while granting consent and failure of placing such information in public domain may render the consent granted to any establishment being withdrawn.”

3. The applicant has stated that inspite of order of this Tribunal, Respondent Nos. 9 to 11 - Utsav Mangal Karyalaya, Shagun Hotel (Mangal

¹ Para 21 of the order

Karyalaya) and Swatantraveer Sawarkar Sabhgruha at Akola, Maharashtra continue to violate the environmental norms and no remedial action is taken by the State PCB, inspite of the applicant having approached the Sate PCB.

4. In view of the above, we direct a joint Committee of State PCB and District Magistrate and Municipal Corporation, Akola to furnish a report about the status of compliance of orders of this Tribunal mentioned above by the said private parties within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance. It may conduct proceedings online and if possible also visit the site. It will be free to interact with the stake holders and take assistance from any individual or institution. The report may particularly furnish status on grant of permissions to such entities and whether such information is placed in public domain. Based on its findings, the statutory authority may take further action as per law. If the report is adverse to the said parties, a copy of the report be furnished to them for their response, if any, before the next date.

5. We also direct all the DMs to ascertain compliance status from the concerned local bodies and other authorities on monthly basis. They may also coordinate with the local police on the subject of traffic jams and sound systems being as per noise norms. Meanwhile, PCBs and Municipal authorities may also ensure compliance as per directions of the Tribunal and the Guidelines circulated by CPCB. CPCB may obtain information from all the State PCBs/PCCs about the status of compliance of its guidelines as on 31.08.2021 and furnish a consolidated report before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 29.10.2021.

A copy of this order be forwarded to the CPCB, State PCB and District Magistrate, Akola by email for compliance.

The applicant may serve a set of papers on the CPCB, State PCB and District Magistrate, Akola and file affidavit of service within one week.

A copy of the order be also sent to all PCBs/PCCs and the District Magistrates in the country.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Dr. Nagin Nanda, EM

July 15, 2021
E.A. No. 05/2021(WZ) in
O.A. No. 94/2019(WZ)
A

8476/2021/UPC-I-HO

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केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

E-mail/Speed Post

August 19, 2021

No. CM-13015/35/2021-UPC-I-HO-CPCB-HO

5084-5127

To

The Member Secretary
All SPCBs/PCCs

Subject: Hon'ble NGT Order dated 15.07.2021 in the matter of EA No. 05 of 2021 (WZ) in OA No. 94 of 2019 (WZ) titled as Deepak Rambhau Gawande Vs. the Commissioner, Akola Municipal Corporation & Ors.

Sir,

Hon'ble NGT vide Order dated 15.07.2021 (Copy enclosed) passed following directions in the above matter:

"5. We also direct all the DMs to ascertain compliance status from the concerned local bodies and other authorities on monthly basis. They may also coordinate with the local police on the subject of traffic jams and sound systems being as per noise norms. Meanwhile, PCBs and Municipal authorities may also ensure compliance as per directions of the Tribunal and the Guidelines circulated by CPCB. CPCB may obtain information from all the State PCBs/PCCs about the status of compliance of its guidelines as on 31.08.2021 and furnish a consolidated report before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."

Accordingly, all the State Pollution Control Boards/Pollution Control Committees are requested to take necessary action at their end and send status of compliance of CPCB guidelines as on 31.08.2021. This shall be provided in the prescribed format as circulated earlier by CPCB in the matter of O.A. No. 400/2017 titled Westend Green Farms Society vs. UOI & Ors.

This may kindly be treated as Urgent and submitted to CPCB before 15.09.2021.

Encl.: As above

Yours faithfully

[N.K. Gupta]

Divisional Head-UPC-I Division

Copy to:

1. PS to CCB : For kind information of CCB please.
2. AO to MS : For kind information of MS please.
3. The Regional Director : For kind information and necessary
All the Regional Directorates of CPCB follow-up please.

55/UPC-I/21
23/08/2021

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
9/c दिनांक... N. Singh
दिनांक 23/08/2021

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in